

उपसभाध्यक्ष (श्री बलवंत उर्फ बाल आपटे) : आपने कहा था कि मैं दो मिनट में खत्म करूंगा, नहीं तो हम आपको कल समय दे सकते थे। अभी एक स्टेटमेंट होना है।

श्री ललितभाई मेहता : बस दो वाक्य ही और हैं, फिर मैं खत्म करता हूँ। ... (व्यवधान)... मैं खत्म करता हूँ... I am concluding. इसको ध्यान में रखते हुए राज्यों के साथ अन्याय न हो, जो विकास करते हैं - ऐसे राज्यों के साथ अन्याय न हो, इसके लिए भी केंद्र की सरकार डिर्वॉल्यूशन ऑफ फंडज़ की दृष्टि से कुछ विशेष व्यवस्था करे। 12वां फाइनेंस कमीशन जो भी रिकमंडेशन दे, उसको भी ध्यान में रखे। उपसभाध्यक्ष जी, मैंने थोड़ा ज्यादा समय लिया है, दो मिनट और लिए हैं...

उपसभाध्यक्ष (श्री बलवंत उर्फ बाल आपटे) : आपने समय ज्यादा नहीं लिया है लेकिन ज्यादा समय लेने से...

श्री ललितभाई मेहता : लेकिन आपने मुझे बोलने का अवसर दिया है, इसके लिए बहुत धन्यवाद के साथ मैं अपनी बात समाप्त करता हूँ, धन्यवाद।

THE VICE-CHAIRMAN (SHRI BALWANT *Alias* BAL APTE) : Now, there is a Statement to be made by the Minister of State on the fire accident in Tamil Nadu.

### STATEMENT BY MINISTER

#### Fire accident in a School at Kumbakonam in Tamil Nadu.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): Vice-Chairman, Sir, The Hon. Home Minister is busy in a cabinet Meeting. Hence, I be permitted to Make a Statement in the House regarding a fire accident in a school at Kumbakonam in Tamil Nadu.

There was a major fire accident on 16.7.2004 in an aided private school at Kasiraman Street, Kumbakonam, Thanjavur District. This aided private school houses Sri Krishna Aided Primary School (Private), Sri Krishna Girls High School, Saraswathi Nursery and Primary School. In the said incident 90 children have died and 19 children have sustained burn injuries.

The school has got only one narrow staircase leading from a common entrance, which also serves as an exit. All the students have to use only this common entrance and the common staircase. No emergency exit or fire escape has been provided to the building. More than 870 students are studying in these three schools. The Sri Krishna Aided Primary

School is run in class rooms with thatched roof. There is a noon meal kitchen close by with thatched roof.

At about 11.10 hours on 16.7.2004, fire broke out accidentally in the thatched classroom atop the building. Before the students could get down from the classroom, the thatched shed collapsed. The exact cause of the fire is being investigated. However, it is reported that the fire spread from the nearby noon-meal kitchen. When the thatched extension caught fire, all the children studying in the brick portion of the building in the front side rushed to the entrance, thereby the children in the thatched portion in the backside could not escape and this led to the fire tragedy.

The State Government has ordered the closure of the school immediately and cancellation of the permission given to run the school. Based on the above orders, the recognition of these schools has been withdrawn and alternative arrangements have been made to admit the children in the nearby schools. As on 18.7.2004, 740 children have been admitted to other schools. Textbooks and uniforms have been supplied to the surviving children free of cost. The State Government has also ordered immediate suspension of the Assistance Elementary Educational Officer, the District Elementary Educational Officer, the District Educational Officer and the Chief Educational Officer for not inspecting the school premises and failing to ensure that the management conforms to the safety norms. The police have registered a case at Kumbakonam East Police Station with Cr. No. 261/2004, U/s 304, 338, 285, 108 and 109 of IPC, read with Rule 3 of Primary Education Violations and Rule 5 of Municipal Administration Violation Act and the following accused have been arrested so far:-

1. Thiru Palanisamy, Manager of the school.
2. Tmt. Saraswathi, W/o Thiru Palanisamy, Correspondent of the school.
3. Tmt. Santhalakshmi, Head Mistress of the school.
4. Tmt. Vijayalakshmi, Noon Meal Organizer and
5. Tmt. Vasanthi, Noon Meal Centre Cook.

Sir, nineteen injured students are undergoing treatment at the Kumbakonam Government Hospital and the Thanjavur Medical College Hospital. The State Government has reported that the best possible treatment has been made available to the surviving victims. Teams of burn specialists were rushed from Chennai and also from various other eminent hospitals all over the State to Kumbakonam to treat the surviving children.

These specialists are giving the best possible treatment to the children who suffered burn injuries. Two injured children who are in need of skin grafting and specialized care have been brought to Chennai for further treatment at the Apollo Hospital by eminent plastic surgeons.

The Government of Tamil Nadu has ordered an intensive inspection of all schools throughout the State immediately to ascertain and ensure the maintenance of safety standards. The State Government have directed that thatched roofs wherever found in schools throughout the State will be removed immediately and replaced with non-inflammable materials.

THE VICE-CHAIRMAN (SHRI BALWANT *alias* BAL APTE): Now, the hon. Members will seek clarifications. My only appeal to the hon. Members is that instead of describing the incident all over again, they should seek pointed clarifications. First, Smt. N.P. Durga.

SHRIMATI N.P. DURGA (Andhra Pradesh): Sir, first of all, I express my deepest heartfelt condolences to the parents of the little school children whose lives have been tragically lost in the fire accident in the ill-fated school at Kumbakonam. It is a tragedy of horrendous proportions for the temple town of Kumbakonam of Thanjavur District which was in the news, earlier this year, for once in 12-year Mahamaham Festival.

Sir, this is one more incident, which we will forget after a few days, leaving the state of school infrastructure, in the absence of any regulatory apparatus, in a shambles, and it will be business as usual. Leaving aside the mandatory requirements, this school does not have even the mandatory fire licence. It is shame to say that it is a school, a school which has been squeezed in between two residential buildings and having only one foot small gate for kids entry and exit!

As we all know, the main root cause of this accident was thatched roof. So, I suggest that thatched roof should not be allowed to erect, strictly, wherever there is a possibility of fire accident. Since education is in the Concurrent List and the Public Order in the State List, will the Minister enlighten the House whether the Government of India can do something in this regard because these types of incidents are becoming common not only in Tamil Nadu but in other Southern States having thatched roofs.

I understand that the Govt. of Tamil Nadu issued a directive to all matriculation schools to provide for open space and playground facilities.

Whether this directive has been hit for a six by Lord Sri Krishna School. The Minister may clarify. I suggest for banning schools to run in private residential buildings which have no respect for rules and safety norms.

I submit for consideration of the hon. Minister for making it mandatory that all Collectors should publish Annual Reports about the safety conditions in each school building, marriage halls, etc., in their respective districts. This, I am sure, will greatly reduce the number of accidents.

The other problem is that the schools run by the Government and local bodies are woefully poor in infrastructure and teachers. Elite schools, no doubt, are providing quality education but are available only in urban areas and are out of reach of the majority of the population and it is between these two, we have the schools of aided and unaided schools run with inadequate infrastructure and low-paid teachers to cater to the needs of the lower-middle class people in the country. Now, with 2 per cent cess imposed by the Finance Minister, the Central Government and the State Governments should sit together and discuss how best this cess could be optimally utilised for the safety of schools by giving top priority to it. Thank you.

THE VICE-CHAIRMAN (SHRI BALWANT *alias* BAL APTE): Hon. Members, I would, again, urge that without describing the whole thing again, please seek pointed clarifications. Shri Dinesh Trivedi.

SHRI DINESH TRIVEDI (West Bengal): Thank you, Sir. I am quite aware about the restrictions I have, where I have to seek only clarifications. But I am very, very sad today, so is the House, I am very sure. No amount of condolence can wipe off the tears of the parents of those young children. Just imagine how insensitive we all have become. I would have expected a House full. I would have expected the statement -- please, I am not trying to blame anybody, that side or this side -- to come early in the morning in the first hour. We have become very insensitive. One of the children could have become Dr. Sarvapalli Radhakrishnan, somebody could have been Kalpana Chawla, Dr. Abdul Kalam, or even Sourav Ganguli. We have lost the future in those children. I will just take a minute-and-a-half. And, I have to describe this to sensitise the people who have become so insensitive. Just imagine, Sir, if they would have been our own children, my own son, my own daughter, or, for that matter, anybody's son or daughter, sitting here. I am doubly surprised that the hon. Home Minister himself did not feel fit enough to come and give the statement, so that he could have

enlightened the House. I have one clarification...*(Interruptions)*... I am not on politics, please. I fully appreciate the limitations. I have a picture which had come in a newspaper, where about fifteen children are there in a rickshaw, while the capacity is only, maybe, for three, with their bags full of school books. This disaster is just one knock away from anywhere we stay. What I am trying to get at, through this statement, is I would have been happy, if the hon. Minister would have said, "Yes, this cannot be tolerated at all. This does not describe our society as a sensitive society, as a civilized society, as a modern society". Sir, my one clarification is would the Minister kindly, kindly ensure the House that the Government will do its very best so that this kind of tragedy, where the young children were roasted alive, will never ever happen in this country. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BALWANT *alias* BAL APTE): May I again urge that without going into the wrangle of rules, since the tragedy is such, we will be brief. We will seek pointed clarifications. Shri G.K. Vasani.

SHRI G.K. VASANI (Tamil Nadu): Sir, it was very shocking to see that the children, who go to school with great dreams for future, lying dead in their own classrooms. I would only like to suggest to the Minister that in future these kind of fire accidents should never happen in the country either in a school building or anywhere else. There should be concrete roofs for all the schools through out the country.

SHRI E.M. SUDARSANA NATCHIAPPAN (Tamil Nadu): Sir, from the statement, we would find that there was no mention about the fire service -- how they were helpful to put out the fire immediately. I know, in Tamil Nadu and other States also the fire-fighting service is not fully equipped. The money that the Central Government gives, through the Home Ministry, is spent only on the police vans and other purposes. The fire-fighting service should be fully equipped so that anywhere, even in villages, the service can be made available. Only then can we prevent such disasters.

SHRI P.G. NARAYANAN (Tamil Nadu): Sir, Tamil Nadu is a pioneer State in implementing the Noon-meal Scheme, which was introduced by our late leader, M.G.R. It has been proved beyond doubt that this measure has helped in curtailing the number of school dropouts. Now, the Central Government is itself emulating the fine example set by the Tamil Nadu Government.

Now I come to the Kumbakonam school fire tragedy. All of us know that the fire emanated from the kitchen, which was used for making mid-day meals for children. Since the Mid-day Meal Scheme is a Centrally-sponsored scheme, will the Government allot sufficient funds for the construction of modern kitchens in the school premises; away from the school buildings?

SHRI R. SHUNMUGASUNDARAM (Tamil Nadu): Mr. Vice-Chairman, Sir, it is because of the total ignorance and negligence on the part of everyone concerned that the kitchen fire turned into a pyre that consumed many lives of the children. Earlier also; in the recent past, two such incidents occurred in Tamil Nadu. A prudent Government should have become wiser after the occurrence of such incidents. Mr. Vice-Chairman, Sir, nothing can console the parents at Kumbakonam, who have themselves become orphans. It is everybody's duty to prevent the recurrence of such an incident. Sir, the attitude of the authorities should not be such as to bolt the stable door after the horse has left.

Mr. Vice-Chairman, Sir, I want two or three clarifications from the hon. Minister. Has the Minister enquired from the State Government which rule, or, guideline pertaining to the construction of mid-day meal centres or kitchens; their size, dimension, and distance from the classroom was being followed by the schools? Has any official been designated from the Education Department to visit and inspect the kitchen where mid-day meal was being prepared? How frequent have been the visits of Inspectors? Is there any Inspection Report of the Fire Department? Have they obtained a 'No Objection Certificate' from the Fire Department, especially, those schools where large kitchens have been constructed to feed over 500 children? I want to know what steps are going to be taken by the Central Government to prevent the recurrence of such incidents? Is the Government going to put a ceiling limit for the financial or economic help that is going to be provided to the parents of the injured children?

श्री हरेन्द्र सिंह मलिक (हरियाणा) : मान्यवर, यह एक अत्यंत दुखद् और गंभीर मामला है। मैं आप के माध्यम से सरकार से केवल एक सवाल करना चाहता हूँ और अपेक्षा करूंगा कि माननीय मंत्री जी उस का जवाब दें। मान्यवर, इस स्कूल को जब मान्यता दी गयी तो कौन अधिकारी इस स्कूल को मान्यता देने के लिए जिम्मेदार थे? क्या उस समय मान्यता देने के जो मानक थे, उन का अनुपालन नहीं किया गया और उन मानकों का अनुपालन न करने के लिए व उस के बाद निरीक्षण न करने के लिए दोषी अधिकारियों के विरुद्ध आपराधिक अभियोग पंजीकृत न करने, विधिक कार्यवाही न करने के क्या कारण हैं? क्या सरकार इन के विरुद्ध भी आपराधिक अभियोग पंजीकृत कर विधिक कार्यवाही करेगी?

मान्यवर, हमारे यहां आज एक अजीब विडंबना है कि एक विद्यालय जिसे हमारे यहां विद्या का मंदिर कहा जाता था, उस को व्यापार का मंदिर बना दिया गया है। आज अधिकारी पैसा लेकर और मान्यता देकर चले जाते हैं, लेकिन उन के विरुद्ध कोई कार्यवाही नहीं होती है। मान्यवर, आज इस स्कूल में जहां 90 बच्चे जले हैं, उस के लिए वे अधिकारी मालिकों से ज्यादा दोषी हैं और उन के विरुद्ध आपराधिक अभियोग पंजीकृत न करना वास्तव में बहुत चिंतनीय है। अधिकारी आएंगे और इस तरह लूटकर चले जाएंगे, यह कहां का न्याय है? इसलिए मेरा सवाल है कि उन अधिकारियों के विरुद्ध आपराधिक अभियोग पंजीकृत न करने और कार्यवाही न करने के क्या कारण हैं? इस का उत्तर माननीय मंत्री महोदय दें।

**उपसमाध्यक्ष (श्री बलवंत उर्फ बाल आपटे) :** श्रीमती सरला माहेश्वरी।

**श्रीमती सरला माहेश्वरी (पश्चिमी बंगाल) :** उपसमाध्यक्ष जी, साम्राज्यवादी व्यवस्था के खिलाफ कभी अपने व्यथित आक्रोश को प्रकट करते हुए भारतेन्दु ने कहा था - "आओ, भारत माई, सब मिलकर रोएं"। आज मेरी इच्छा होती है कि इस भ्रष्ट, निकम्मे, बदबू से भरे प्रशासन तंत्र के खिलाफ हमारा दिल घृणा से क्यों नहीं फट जाता? मैं यह जानना चाहती हूँ कि हमने यह कौनसा समाज बनाया है, जहां हम इतने संवेदनहीन बन गए हैं कि अपनी मनुष्यता, अपनी मानवीयता, सब कुछ भूलते जा रहे हैं? आज वहां माएं रो रही हैं, मैं मंत्री जी से जानना चाहूंगी कि क्या हम इसे सिर्फ हादसा कहेंगे? क्या यह हादसा था या यह उन 90 मासूम बच्चों की हत्या थी? हमारे देश की हमारी संस्कृति हमें सिखाती है -

गुरु गोविन्द दोऊ खड़े, काके लागू पांय।

बलिहारी गुरु आपनो, जिन गोविन्द दियो मिलाय ॥

उपसमाध्यक्ष महोदय, हमारे देश में जहां गुरु को इतना सम्मान दिया जाता है, वहीं हमने आज यह कौनसा समाज बनाया है? और, इसीलिए मैं मंत्री जी से जानना चाहूंगी कि इस तरह के स्कूलों को किस तरह से मान्यता दी जाती है। ...**(व्यवधान)**... कभी हमारे देश में शिवाकाशी की तरह घटना घटती है, कभी हरियाणा की तरह घटनाएं घटती हैं, कभी यमुना में स्कूल की बस गिर जाती है और हमारा तंत्र सब जगता है, जब मासूमों की बलि हो जाती है और उसके बाद कुछ कदम उठाए जाते हैं। मैं जानना चाहती हूँ कि इस तरह के स्कूलों को मान्यता क्यों दी जाती है, जहां फूस की छत बनी हुई है और जहां उस फूस की छत के नीचे बैठे बच्चों को टीचर आदेश देता है कि मामूली आग है, आप निकल कर मत भागिए? कोई भी टीचर नहीं, एक मासूम मजदूर आदमी की तो मौत हमने सुनी है कि वह मारा गया बच्चों को बचाते हुए, लेकिन एक भी अध्यापक वहां नहीं रुका, सारे के सारे अध्यापक भाग गए। यह कौनसा संस्कार हम बच्चों को दे रहे हैं? वे कौनसे टीचर हैं और वे हमारे बच्चों को कैसे नागरिक बनाएंगे?

उपसमाध्यक्ष जी, मैं यह कहना चाहूंगी कि यह एक बहुत बड़ा सवाल हमारे सामने है कि हमारी शिक्षा व्यवस्था पर, हमारे तमाम पेशों पर, चाहे वह डाक्टर का पेशा हो, चाहे शिक्षक का पेशा हो, चाहे वकील का पेशा हो, आज सबके ऊपर से मानवीयता का पर्दा उठ चुका है। लोग अपने पेशों के प्रति, चाहे वह डाक्टर का पेशा हो, चाहे वह शिक्षक का पेशा हो, चाहे वह इंजीनियर का पेशा हो, वे अपने पेशों के प्रति जो प्रतिबद्धताएं, जो मानवीयता के प्रति शपथ लेते हैं उसको कैसे भूल जाते हैं? मैं मंत्री महोदय से जानना चाहूंगी कि इन स्कूल के अध्यापकों के खिलाफ क्या कार्रवाई हो रही है? क्योंकि सारे के सारे अध्यापक मागे हुए हैं, आज वे अध्यापक

कहाँ हैं, क्या उनको पकड़ा गया है? दूसरा, इस तरह के स्कूलों को मान्यता कैसे दी गई? इस तरह के स्कूल, जहाँ आग बुझाने का कोई प्रबंध नहीं था ... (व्यवधान)...

SHRI P.G. NARAYANAN: The recognition of the school has been cancelled. The concerned officers have been suspended... (Interruptions)...

SHRIMATI S.G. INDIRA: The State Government of Tamil Nadu has set up a Commission... (Interruptions)... They have taken all the steps against the officers ... (Interruptions)...

SHRIMATI SARLA MAHESHWARI: Indiraji, I would request you to please do not interrupt me. This is not a political question. ... (Interruptions)...

उपसभाध्यक्ष (श्री बलवंत उर्फ बाल आपटे) : सरला जी, मैंने सबसे आग्रह किया है। ... (व्यवधान)...

SHRIMATI SARLA MAHESHWARI: I am not putting any political questions. ... (Interruptions)...

उपसभाध्यक्ष (श्री बलवंत उर्फ बाल आपटे) : नहीं, सरला जी, इसलिए मैं आपसे आग्रह करूँगा कि अगर आपने अपने क्लैरीफिकेशन पूछ लिए हों तो पूरा कीजिए। ... (व्यवधान)...

श्रीमती सरला माहेश्वरी : उपसभाध्यक्ष जी, मैं पूछना चाहती हूँ। यह मामूली घटना नहीं है कि कह दिया जाए कि एक कमीशन बैठा दिया है, किसी को सस्पेंड कर दिया है। ... (व्यवधान)...

SHRIMATI S.G. INDIRA: They have already set up ... (Interruptions)...

THE VICE-CHAIRMAN (SHRI BALWANT *alias* BAL APTE) : Sarlaji, what are we doing? ... (Interruptions)...

श्रीमती सरला माहेश्वरी : उपसभाध्यक्ष जी, मैं विनम्र निवेदन करूँगी। यह इतनी बड़ी त्रासदी है ... (व्यवधान)...

उपसभाध्यक्ष (श्री बलवंत उर्फ बाल आपटे) : इसीलिए मैं आपसे आग्रह करूँगा कि अगर आपने अपने स्पेसिफिक सवाल पूछ लिए हों तो अपनी बात पूरी कर दीजिए।

श्रीमती सरला माहेश्वरी : उपसभाध्यक्ष जी, इसलिए मैं कह रही हूँ कि इसे एकदम राजनैतिक सवाल मत बनाइए। हमारी या आपकी राजनीति का यह प्रश्न नहीं है। यह मैं अपने इस तंत्र पर सवाल उठा रही हूँ। ... (व्यवधान)...

THE VICE-CHAIRMAN (SHRI BALWANT *alias* BAL APTE) : You have already said that... (Interruptions)... Sarlaji, you have already said that

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...(Interruptions)... We appreciate that. You have already said that.  
...(Interruptions)...

प्रो. रामबल्लभ सिंह वर्मा (उत्तर प्रदेश) : सर, पाइंटेड क्वेश्चन पूछे जाने चाहिए।  
...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI BALWANT *alias* BAL APTE) : If you have finished whatever you wanted to ask, then, please conclude.  
...(Interruptions)... Please conclude.

श्रीमती सरला माहेश्वरी : सर, मैं कनक्व्यूड कैसे करूँ। मैं जानना चाहती हूँ कि ये स्कूल, ये अंग्रेजी बोलने वाले स्कूल, जो इस तरह मशरूम की तरह फैल रहे हैं, अंग्रेजी का ज्ञान देने के नाम पर जो शिक्षा का व्यावसायीकरण हो रहा है ... (व्यवधान)...

उपसभाध्यक्ष (श्री बलवंत उर्फ बाल आपटे) : सरला जी, यह अलग विषय है, इस विषय से अलग है। ... (व्यवधान)...

श्रीमती सरला माहेश्वरी : नहीं, इस तरह के स्कूल जो गली, मुहल्लो में खुल रहे हैं, उसके बारे में मैं पूछ रही हूँ। ... (व्यवधान)...

उपसभाध्यक्ष (श्री बलवंत उर्फ बाल आपटे) : इस क्लैरीफिकेशन पर होम मिनिस्टर क्या जवाब देंगे कि स्कूल क्यों खुल रहे हैं? ... (व्यवधान).... सरला जी, आपकी बात हो गई?

SHRIMATI SARLA MAHESHWARI : That is what I am asking -- how are these schools opened in the first place? How do these schools get the licence?

उपसभाध्यक्ष (श्री बलवंत उर्फ बाल आपटे) : आपकी बात हो गई।

SHRIMATI SARLA MAHESHWARI : What is the Education Department doing? What is the Municipality doing?

उपसभाध्यक्ष (श्री बलवंत उर्फ बाल आपटे) : आपकी बात हो गई।

श्रीमती सरला माहेश्वरी : वहाँ का शिक्षा विभाग क्या कर रहा है?

THE VICE-CHAIRMAN (SHRI BALWANT *alias* BAL APTE) : You have already done that. You have already put that question. Please, let us not repeat that.

SHRIMATI SARLA MAHESHWARI : No, I have not put the question.

THE VICE-CHAIRMAN (SHRI BALWANT *alias* BAL APTE) : Yes, you have said that in the beginning itself.

श्रीमती सरला माहेस्वरी : उपसमाध्यक्ष जी, मुझे दुख है कि इस तरह की घटना पर इस तरह के हुक्म किए जाते हैं। अगर उनकी संवेदना कुछ बोलती है, अगर मंत्री जी की संवेदना कुछ जागती है तो मैं समझती हूँ कि वे कुछ कदम उठाएंगे, अन्यथा मुझे कुछ नहीं कहना है। यह केवल एक अत्यंत दुखद घटना ही नहीं है, बल्कि मैं तो कहूँगी कि यह हत्या हुई है 90 बच्चों की और हमें सोचना चाहिए, हमें अपनी आत्मा को झकझोरना चाहिए कि हम कहाँ खड़े हैं।

SHRIMATI S. G. INDIRA : Sir, everybody shares the same sentiments. We, too, are human beings. We, too, feel the same way.

DR. K. MALAISAMY (Tamil Nadu): Mr. Vice-Chairman, Sir, irrespective of the fact whether it is a system failure or human failure, the fact remains that this is a most unfortunate event that has taken place. It is a matter of great agony and anguish, and a matter of great shock and sorrow, that this incident has happened.

Sir, there are two things to be seen here, one is the preventive measures to be taken, and the other is, curative measures. The moment the incident took place and the news came in, none other than the hon. Chief Minister made an air dash to the spot and put in all efforts to see what best could be done in a crisis like this. She has done everything possible on the issue.

The hon. Minister here has given a report, and though it is a very brief report, it has got all the necessary facts. What I am trying to say is that everything that needed to be done after the incident, namely, taking action against the management, taking action against the erring officers, taking the best course of action to avert this kind of recurrence, namely, replacement of all thatched roofs within a time-frame, i.e., on or before 30.07.2004, have been done. The entire district machinery has been put into operation to see that this is done.

Now, Sir, my dear friends, Shri Sudarsana Natchiappan and Shri Shunmugasundaram were putting it as if there was a great lapse on the part of the Government.

SHRI R. SHUNMUGASUNDARAM : Sir, I would like to answer this.

DR. K. MALAISAMY : Please, wait for a minute. I would like to clarify this.

THE VICE-CHAIRMAN (SHRI BALAWANT *alias* BAL APTE): Just a minute, please. This is not between you and him. You are seeking a clarification from the hon. Minister. Please, do that.

DR. K. MALAISAMY : Sir, as an ex-Home Secretary of the Tamil Nadu Government, I can speak with authority about the management of the police and the management of the fire service.

THE VICE-CHAIRMAN (SHRI BALWANT *alias* BAL APTE) : There is no doubt about that. But if you are satisfied with the statement, then leave it at that.

DR. K. MALAISAMY : Mr. Vice-Chairman, Sir, please, listen to me for a minute. What I am trying to say here is that accidents do happen all over the world and throughout the length and breadth of our country. For your kind information, Sir, and for the information of the hon. Members, on an average, every year, 20,000 lives are lost on account of fire accidents. That is one aspect. Also, financial loss by way of fire accidents is to the tune of Rs. 1200 crores. These things do happen.

Now, coming to the issue, Sir, the hon. Chief Minister and the entire official machinery want to replace the whole thatched roofing throughout the State with non-inflammable material. This would require a lot of money, it would need funds. What I am trying to know from the hon. Minister is, whether they could take it up as a scheme and see that all the thatched roofing is replaced. Luckily, the hon. Finance Minister is also here. I would like to know whether a scheme could be thought of to replace this kind of thatched roofing throughout the country, particularly, in Tamil Nadu. This is the issue on which I seek clarification.

श्री कलराज मिश्र (उत्तर प्रदेश) : उपसमाध्यक्ष महोदय, जो वक्तव्य दिया गया है, वह वक्तव्य स्वयं में, जिस प्रकार की घटना घटित हुई है, उसको पूर्णतया दर्शाता है लेकिन मैं जानना चाहता हूँ कि जिस प्रकार का वर्णन पहले पैराग्राफ में किया गया है - "विद्यालय में एकमात्र संकरी सीढ़ी है, जो सामान्य प्रवेश स्थल से ऊपर जाती है, तथा जिसका निकास द्वार के तीर पर प्रयोग भी किया जाता है।" इससे सामान्य लोग भी प्रवेश करते हैं, वह बड़ी संकरी है, सारी चीजें हैं, लेकिन मान्यता देते समय, जैसा हमारे पूर्व प्रश्नकर्ता ने पूछा था कि उस स्कूल को कैसे मान्यता प्राप्त हो गई, इसके बारे में जांच करने की क्या कोई विधि आप निकालेंगे?

दूसरी बात मैं यह जानना चाहता हूँ कि इस प्रकार की घटना, इसी से संबंधित, इसी ढंग की कोई घटना क्या तमिलनाडु के किसी विद्यालय में हुई है? क्या बच्चों के जलने की कोई और घटना भी हुई है? अगर हुई है, तो इसके अवरोध के लिए, इसके प्रिवेंशन के लिए क्या किसी प्रकार की कोई व्यवस्था की गई? क्या उस क्रम में यह विद्यालय आला था या नहीं? क्या

इस विद्यालय में पूर्व में कोई इस प्रकार की, बच्चों के जलने की घटना हुई है? यदि इस प्रकार की कोई जानकारी हो तो मंत्री जी उसे बताने की कृपा करें।

**श्री मूल चन्द मीणा (राजस्थान) :** उपसभाध्यक्ष महोदय, कुंभाकोणम स्थित स्कूल में यह जो दर्दनाक घटना हुई है, इस घटना के पीछे, इस स्कूल को मान्यता देने की बात सामने आती है। इस जिम्मेदारी से राज्य सरकार नहीं बच सकती है। किस प्रकार से तमिलनाडु के अंदर छप्पर की छतों वाले स्कूलों को मान्यता दी गई है ... (व्यवधान)...

**प्रो. रामबन्धा सिंह वर्मा (उत्तर प्रदेश) :** यह मान्यता कब मिली है, किस सरकार के जमाने में मिली है, यह भी पता लगाना पड़ेगा।

**श्री मूल चन्द मीणा :** इसमें पोलिटिक्स करने की बात नहीं है। मान्यता कब दी गई, किन आधारों पर दी गई, इसके आधार पर राज्य सरकार अपनी जिम्मेदारी से बच नहीं सकती है। यह स्टेटमेंट जो आया है कि अब छप्पर की छतों वाले स्कूलों का निरीक्षण किया जा रहा है, क्या राज्य सरकार पहले से ऐसी घटनाओं के प्रति सचेत नहीं थी? यह राज्य सरकार की नैग्लिजेंस है। राज्य सरकार के जो शिक्षा मंत्री हैं, यह उनकी जिम्मेदारी बनती है। मासूम बच्चों की जान चली जाए और उसके बाद राज्य सरकार कुछ अधिकारियों को सस्पेंड करके संतोष करना चाहे, यह अच्छी बात नहीं है। मंत्री महोदय यह बताने का कष्ट करें कि राज्य सरकार की क्या-क्या जिम्मेदारियां थीं, जिनको राज्य सरकार ने पूरा नहीं किया?

**प्रो. राम देव भंडारी (बिहार) :** उपसभाध्यक्ष महोदय, सबसे पहले मैं अपनी ओर से, अपनी पार्टी की ओर से, जो त्रासदी हुई है, उसके प्रति शोक-संवेदना व्यक्त करता हूँ। देश के 90 बच्चे, जो इस देश का भविष्य थे, देखते-देखते मौत के आगोश में सो गए।

महोदय, बहुत से माननीय सदस्यों ने इस विषय पर चर्चा की है। मैंने देखा है कि स्कूल में सिर्फ फूस की छत ही नहीं थी, इसमें एक ही कॉमन स्टेयरकेस था जबकि स्कूल बिल्डिंग में 870 बच्चे थे। जिस प्रकार से उस बिल्डिंग का कंस्ट्रक्शन था, मैं समझता हूँ कि ऐसी दुर्घटना होने पर, कुछ न कुछ बच्चे उसमें जरूर मारे जाते। स्टेट गवर्नमेंट को इसे देखना चाहिए। अब तक हमने जो खोया है, उसे हम वापस नहीं ला सकते। स्टेट गवर्नमेंट को, पूरी स्टेट में सर्वे कराना चाहिए कि इस प्रकार से जो नियमों और कानूनों के विरुद्ध स्कूल बने हुए हैं, जहां हजारों की संख्या में बच्चे पढ़ते हैं, उनमें सुरक्षा की क्या स्थिति है? बिल्डिंग का जो कंस्ट्रक्शन है, वह ठीक है या नहीं है? सरला जी कह रही थीं, वहां से मास्टर पहले ही भाग गए। एक मजदूर ने अपनी जान पर खेलकर, कुछ बच्चों की जान बचाई ... (व्यवधान) ... दुर्गा जी, मैं आलोचना नहीं कर रहा हूँ, मैं आपकी स्टेट गवर्नमेंट से रिव्यू कर रहा हूँ। मैं आलोचना नहीं कर रहा हूँ। आपको इस पर दुःख नहीं हो रहा है ... (व्यवधान)...

THE VICE-CHAIRMAN (SHRI BALWANT *alias* BAL APTE): Please, Prof. Bhandari, don't address her ... (Interruptions)... Shri Ram Deoji, you don't address her.

**प्रो. राम देव भंडारी :** आपको इसके लिए दुःख नहीं हो रहा है ... (व्यवधान)...

THE VICE-CHAIRMAN: Please...*(Interruptions)*... this is not in good taste either way. Why don't you people understand it? Ram Deoji, you look at me. You address me and be brief. All this discussion is in very bad taste. Don't you appreciate this.

प्रो. राम देव भंडारी : मैं बहुत विनम्रतापूर्वक निवेदन कर रहा हूँ, मैं स्टेट गवर्नमेंट की आलोचना नहीं कर रहा हूँ।

उपसभाध्यक्ष (श्री बलवंत उर्फ बाल आपटे) : बहरहाल आप जो कह रहे हैं कहिए। सवाल कर लीजिए।

प्रो. राम देव भंडारी : अगर वे मेरी बात नहीं समझ पा रही हैं तो उनको ठीक से समझना चाहिए।

THE VICE CHAIRMAN (SHRI BALAWANT *alias* BAL APTE): ठीक है न, छोड़ दो। ...*(व्यवधान)*... This is not a dialogue between you and ...*(Interruptions)*... Certainly not.

प्रो. राम देव भंडारी : उनको मेरी भावना को समझना चाहिए। स्टेट गवर्नमेंट इसका सर्वे कराएँ, इस प्रकार के स्कूल, जिनको गलत मान्यता दी गई है, ऐसे स्कूलों की मान्यता खत्म की जाए। ...*(व्यवधान)*...

SHRI N. JOTHI (Tamil Nadu) : Sir, whether ...*(Interruptions)*...

THE VICE CHAIRMAN (SHRI BALAWANT *alias* BAL APTE) : Please, please...*(Interruptions)*...Please.

SHRIMATI S. G. INDIRA: Sir, if you have a clarification ...*(Interruptions)*... Don't politicise the issue. ...*(Interruptions)*... In Bihar...  
...*(Interruptions)*...

प्रो. राम देव भंडारी : मैं नहीं समझ पा रहा हूँ कि इसमें आपको कहां पालिटिक्स दिखाई पड़ रही है। ...*(व्यवधान)*... आप इनको समझाइए।

उपसभाध्यक्ष (श्री बलवंत उर्फ बाल आपटे) : मैं आपसे आग्रह कर रहा हूँ कि आपको जो कहना है वह कहिए, स्पेसिफिक क्लेरिफिकेशन पूछना है, तो पूछिए।

प्रो. राम देव भंडारी : मैं पूछ रहा हूँ कि बिना नियम, कानून के तमिलनाडु में इतने स्कूल चल रहे हैं, क्या सरकार ऐसे स्कूलों की मान्यता रद्द करेगी, यह मैं जानना चाहता हूँ?

SHRI PRASANTA CHATTERJEE (West Bengal): Mr. Vice Chairman, Sir, I have two simple clarifications. From the statement, I understand that 740 students have been shifted to the other schools. My first clarification is whether those schools have enough arrangements to accommodate 740 students in those schools, and, also, whether they are having the basic

amenities. This is one point. Another point is that inspectors of schools have some duties, and, now, after the introduction of meals scheme, whether the duty-chart of inspectors of schools in all the States has been suitably amended or not.

**प्रो. रामबल्ला सिंह वर्मा :** चेयरमैन सर, थंजावुर जिले के काशीरमन स्ट्रीट कुंभकोणम स्थित एक सहायता प्राप्त निजी विद्यालय में 16 जुलाई, 2004 को एक भयानक अग्निकांड हुआ, जिसके संबंध में इस हाउस के तमाम सदस्यों ने अपनी मनोव्यथा प्रकट की है, मैं अपने आपको उनकी इस व्यथा से सम्बद्ध करता हूँ। मान्यवर, मैं माननीय मंत्री जी से पूछना चाहता हूँ कि यह जो प्रश्नगत विद्यालय है, जिसमें यह ट्रेजिक घटना हुई है, इस विद्यालय को कब मान्यता प्रदान की गई थी और रिकॉग्निशन देने के साथ ही क्या ऐड भी दे दी गई थी या पहले मान्यता दी गई और ऐड बाद में दी गई तथा इन दोनों में कितना अंतर है? जिन अधिकारियों ने मान्यता प्रदान की और जिनके समय में यह विद्यालय ग्रांट-इन-ऐड पर आया है तो वे संबंधित अधिकारी कौन हैं और इन संबंधित अधिकारियों के खिलाफ कोई कार्रवाई की प्रोसीडिंग प्रारम्भ हुई है या नहीं हुई है? इसी के साथ ही मैं माननीय मंत्री जी से जानना चाहता हूँ कि इस देश में विभिन्न प्रदेशों में स्थित इस तरह के कितने विद्यालय हैं और वहाँ पर ऐसी घटना न हो, उसकी पुनरावृत्ति न हो पूरे देश के किसी भी स्टेट में, उसके लिए सरकार कौन से कदम उठा रही है?

**श्री ललित किशोर चतुर्वेदी (राजस्थान) :** उपसभाध्यक्ष महोदय, आपके माध्यम से मैं केवल तीन पाइंटेड क्वेश्चन-क्लेरिफिकेशन करना चाहता हूँ। नम्बर-एक, जिस मान्यता की घर्चा यहाँ हुई है क्योंकि मैं भी शिक्षा मंत्रालय में रहा हूँ, मंत्री रहा हूँ, तो मैं मंत्री महोदय से निवेदन करना चाहता हूँ कि पहले होती है अस्थाई मान्यता, फिर होती है स्थाई मान्यता और फिर तीसरा कदम होता है उस निजी विद्यालय को गवर्नमेंट की तरफ से सहायता देना। इन तीनों कदमों पर कुछ नियम-उपनियम बने हुए हैं, जिनके पूरा होने के बाद ही यह स्थिति आती है। माननीय मंत्री महोदय, क्या यह बताने की कृपा करेंगे कि तमिलनाडु में ऐसे कौन-कौन से नियम बने हुए हैं जिनका पलाप हुआ है और उनमें कौन व्यक्ति जिम्मेदार हैं? उन व्यक्तियों के विरुद्ध, उन अधिकारियों के विरुद्ध क्या कार्यवाही की जा रही है?

मेरा दूसरा प्रश्न यह है। जो बच्चे मरे हैं, वे बच्चे किन अभिभावकों के हैं? वे अलग-अलग केटेगरीज के होंगे। कोई ऐसा भी अभिभावक हो सकता है जिसने परिवार कल्याण करा लिया हो और एक ही बच्चा हो, ऐसा भी बच्चा हो सकता है, जो अत्यंत गरीब का हो, जो बड़ी मुश्किल से, उसको पढ़ा रहा हो। मैं मंत्री महोदय से पूछना चाहता हूँ जो 93 बच्चे मरे हैं, उनके परिवार के अभिभावकों के लिए कोई माहिती इकट्ठी की गई है और सरकार की ओर से उनको सहायता देने के लिए क्या किया जा रहा है?

मेरा तीसरा प्रश्न यह है। महोदय, 11 बजे घटना घटित हो गई। फायर फाइटर आपरेंट्स कब पहुँचे? क्या उसमें देरी तो नहीं हुई? मेरी सूचना है कि उसमें देरी हुई है। देरी होने के कारण इतनी बड़ी घटना हो गई। क्या मंत्री महोदय, यह बताने की कृपा करेंगे कि आग लगने के बाद आग बुझाने की जो प्रक्रिया हुई, उसमें ठीक रूप से काम हुआ या कोई गड़बड़ी हुई और उसके लिए कौन जिम्मेदार है?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): Mr. Vice-Chairman, Sir, I have also visited the place. What happened in Kumbakonam is a national tragedy. In my statement itself, in para 7, I have clearly stated regarding this. We have clearly stated "The State Government have directed that thatched roofs, wherever found in schools throughout the State, will be removed immediately and replaced with non-inflammable materials". So, this step has been taken in this case. As far as our Government is concerned, we can only advise the State Government. The Government of India will advise the State Governments only to avoid similar incidents in the future.

DR. K. MALAISAMY: What about funds?

SHRI S. REGUPATHY: The State Government has also announced financial assistance ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BALAWANT *alias* BAL APTE): Please, please don't trivialise...*(Interruptions)*...

SHRI P.G. NARAYANAN: You can provide sufficient funds ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BALAWANT *alias* BAL APTE): Please, don't trivialise this ...*(Interruptions)*...

SHRI S. REGUPATHY: Regarding the Central Government assistance, Madam Sonia Gandhi has visited Kumbakonam and she has also announced certain relief packages. Now, the Central Government has sanctioned Rs. 1 crore. In addition to what the State Government has sanctioned, the Central Government has sanctioned Rs. 1 crore. Seven voluntary organisations have also come forward to offer help. So, far as the Government's interference is concerned, there is no question at all. But, this kind of tragedy should not happen in future. For that, we can only advise the State Governments. Regarding recognition given to the schools, it is given to the schools only by the State Governments and we are not interfering with the State Governments in this matter. In this case, only one is aided school. Even though three schools are running there, only one school is aided by the Government. Others are non-aided or self-financed schools. Regarding the officials, most of them are now suspended. It is also mentioned in the statement itself. And, regarding the correspondent, the manager and others, five persons have been arrested and the State

Government has also registered a case against the accused in Cr. No. 261/2004 u/s 304, 338 ...*(Interruptions)*...

PROF. R.B.S. VARMA: Mr. Vice-Chairman, Sir, the Minister is repeating the statement...*(Interruptions)*...

SHRI S. REGUPATHY: No, no, I am also giving the reply ...*(Interruptions)*...

PROF. R.B.S. VARMA: He is repeating only what is written in the statement.

**श्री मूल चन्द मीणा :** आप जवाब तो सुन लीजिए। ...*(व्यवधान)*...

SHRI DINESH TRIVEDI: Please, tell us what are you going to do so that in future this does not happen? What is the Centre going to do? ...*(Interruptions)*...

**श्री मूल चन्द मीणा :** पहले आप जवाब तो सुन लीजिए और उसके बाद ...*(व्यवधान)*...

SHRI S. REGUPATHY: We can only advise the State Governments...*(Interruptions)*...We can only advise the State Governments ...*(Interruptions)*...Before giving recognition, we will have to follow all the rules ...*(Interruptions)*...

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): The Minister will read out the statement. Then clarifications are sought on the content of the statement. That is the meaning of the statement.

SHRI DINESH TRIVEDI: Is the Minister competent? ...*(Interruptions)*...

SHRI S. REGUPATHY: I am competent. ...*(Interruptions)*... You must also know the fact. What you are asking is in my statement itself. We have already clearly indicated in the statement...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BALAWANT *alias* BAL APTE): Regupathyji, there are several pointed questions which have been put. Do you assure the hon. Members that you will get the information and supply?

SHRI S. REGUPATHY : I have noted the suggestions.



THE VICE-CHAIRMAN (SHRI BALAWANT *alias* BAL APTE) : The questions are there with you...*(Interruptions)*...He may not have the information at hand just now, but he can get it...*(Interruptions)*... Mr. Minister, do you assure the House that you will answer ...*(Interruptions)*... you will give the information which the Members have asked specifically?

SHRI S. REGUPATHY: Yes. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BALAWANT *alias* BAL APTE) : Do you assure that? ...*(Interruptions)*...

SHRI S. REGUPATHY: Yes, each and everything is stated here ...*(Interruptions)*... and we are also telling, Sir. ...*(Interruptions)*... Sir, the question regarding the NOC is with the State Government, we cannot ...*(Interruptions)*... Only State Government can give the NOC. ...*(Interruptions)*...

THE VICE CHAIRMAN (SHRI BALAWANT *alias* BAL APTE) : You have to give the information ...*(Interruptions)*... You have to give the information which the hon. Members have asked particularly. ...*(Interruptions)*...

SHRI S. REGUPATHY: We have given the clarification. You have asked about the financial assistance. We have also given it. The State Government has given financial assistance to the parents of the victims. Everything is here. Then why should I take time and tell it to you later?

श्री हरेन्द्र सिंह मलिक : महोदय, हमने स्पेसिफिक सवाल पूछा है। हमने केवल यह जानना चाहा है कि जिन लोगों ने कायदे-कानून को तोड़ा है, क्या उनके खिलाफ कोई कार्यवाही ...*(व्यवधान)*... मैंने पूछा है, माननीय कलराज मिश्र जी ने पूछा है ...*(व्यवधान)*... क्या उनके खिलाफ ...*(व्यवधान)*...

SHRI DINESH TRIVEDI : He is just going on reading the statement...*(Interruptions)*...It is a very sensitive issue. ...*(Interruptions)*... I am walking out.

*(At this stage, the hon. Member left the Chamber.)*

THE VICE CHAIRMAN (SHRI BALAWANT *alias* BAL APTE) : Yes, I know it. ...*(Interruptions)*... There is no question of any...*(Interruptions)*... What I am asking you is, there are some...*(Interruptions)*... There are particular questions that Members have asked. When was this school given recognition? That information you get and supply.

SHRI S. REGUPATHY: Yes, I will supply. ...(*Interruptions*).....

THE VICE-CHAIRMAN (SHRI BALAWANT *alias* BAL APTE): Particular information which these hon. Members have sought, you supply that. That assurance is enough.

SHRI S. REGUPATHY: Yes, Sir...(*Interruptions*)...

MR. VICE-CHAIRMAN (SHRI BALAWANT *alias* BAL APTE) : The House is adjourned till 11.00 a.m. tomorrow, the 20<sup>th</sup> July 2004.

The House then adjourned at forty-seven minutes past six of the clock till eleven of the clock on Tuesday, the 20<sup>th</sup> July 2004.